[14 May, 2012]

Note: Delhi data is for NDPL Discom only.

NA - Not Available.

RE - Revised, AP - Annual Plan Projection.

## Capacity addition during Eleventh Five Year Plan

4144. SHRIMATI KANIMOZHI: Will the Minister of POWER be pleased to state:

- (a) the total capacity addition proposed during the Eleventh Five Year Plan;
- (b) how much capacity has been commissioned, as per the latest estimates; and
- (c) the reasons for deficiency in the proposed and actual achievement of capacity addition?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K. C. VENUGOPAL): (a) The Planning Commission had originally fixed the capacity addition target of 78,700 MW for the Eleventh Plan. However, as per the Mid-term Appraisal (MTA) carried out by the Planning Commission, the capacity addition target for the Eleventh Plan had been revised to 62,374 MW.

- (b) Power generation capacity addition achieved in the Eleventh Plan is 54,964 MW (88% of MTA target).
- (c) The major reasons for the shortfall in the achievement of 11th Plan capacity addition target include delay in the placement of orders for main plant equipment, slow progress of civil works, contractual disputes between project developer and contractor and their sub-vendors/sub-contractors, poor geology, flash flood, delay in land acquisition, environmental concern, law and order problems/local issues and difficult climate conditions.

## Rehabilitation of persons affected by NTPC, Kaniha

4145. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of POWER be pleased to state whether it is a fact that the landless and displaced persons affected by NTPC, Kaniha have not been given compensation and the appointment in the workmen category under the rehabilitation scheme?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K. C. VENUGOPAL): Compensation for land and other assets have been paid to all the displaced/homestead oustees at the rate finalized by the State Government of Odisha, as per the approved Rehabilitation and Resettlement (R&R) Plan by Government of Odisha in 1991.

Under Rehabilitation Benefits and as per revised Substantially Affected Persons (SAP) list, out of 650 job optees 437 SAPs were provided employment.

For the balance 213 SAPs, in the meeting on 14.10.2009 chaired by Commissioner-cum-Secretary (Energy), GoO, it was decided to provide jobs to technically qualified job optees (75 to be considered immediately and 30 others who were matriculates and above, subsequent to attaining the desired technical qualification within two years). For the remaining 108 SAPs who were below matriculate and did not have the requisite qualification it was decided to provide cash package known as 'Nalco package' which varies from Rs. 2.5 lakh to Rs.15 lakh depending upon the quantum of land lost. The present status on the same is given in Statement.

Statement

Present status of compensation

Sl.No.	Decision	SAPs (Nos.)	Status
1	2	3	4
1.	Consideration of Job to SAPs having technical qualification subject to fulfilling recruitment norms.	75	Appointment letters issued to 75 SAPs and they have joined.
2.	Consideration of job opportunities in future at other NTPC projects for those having qualification matriculation and above subject to completion of ITI / typing with stenography etc. as applicable within a fixed time frame.	24*	To be considered for employment on acquiring technical qualifications as per decision of Govt. of Odisha, dated 14.10.2009.

1	2	3	4
3.	Payment of alternate cash package in line with NALCO R & R package to balance SAPs, which varies from minimum Rs. 2.5 lakhs to maximum of Rs. 15.0 lakhs as per the quantum of land lost.	114*	Money deposited with district administration for further disbursement to SAPs.
fai	Total	213	

<sup>\*</sup> Actual number of matriculate and above SAPs were found 24 instead of earlier estimate of 30; balance 6 SAPs are eligible for alternate cash package as per the decision by Government of Odisha on 14.11.2009

## Power plant in North Karanpura

4146. SHRI BALWINDER SINGH BHUNDER: Will the Minister of POWER be pleased to state:

- (a) whether Government is installing 2,000 MW power plant in North Karanpura in Jharkhand, in the joint venture of NTPC and Coal India Ltd. (CIL);
- (b) if so, whether CIL now proposes to shift the plant to some other location;
- whether NTPC has agreed to install the power plant, with a view to reduce the cost, as it being nearer to the coalfields;
  - (d) Government's reaction to the dispute arising between NTPC and CIL; and
  - the manner in which Government intends to resolve it?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K. C. VENUGOPAL): (a) The Joint Venture of NTPC and Coal India Ltd. (CIL) is not installing any power plant at North Karanpura in Jharkhand. Instead, NTPC has plans to install a 1980 MW power plant in North Karanpura.

(b) to (e) The project site location of North Karanpura Super Thermal Power Project (NKSTPP) at Tandwa (near Piparwar) Block of Jharkhand was finalized in July, 2003 by NTPC. Ministry of Coal raised the matter of site location on the issue of coal bearing area and requested to relocate the site. Several meetings took place in Ministry of Power, Ministry of Coal and Planning Commission to resolve the issues. As the matter could not be resolved, it was referred to Group of Ministers (GOM). The GOM in its meeting held on 1.3.2012 has recommended that plant will be set up at the proposed site with certain safeguards.